

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No. 124 of 2021

Soma Oraon --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. Gautam Kumar, Advocate
For the Respondent: Mr. Bhola Nath Ojha, A.P.P

04 / 09.09.2021 Learned counsel for the appellant prays for and is allowed one week time to remove the following surviving defects.

6(b) Provision of law may be stated properly.

9(i) Paragraph sl. No. of sub-para of para-1 of appeal & sub-para of para-4 of I.A. may not be depicted in the same manner in which other paragraph (integer form) are depicted to avoid confusion.

Office to place the file for inspection and removal of defects, on requisition being made, within this time.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/